NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Ins.) No. 1056 of 2020

In the matter of:

Z-Com India Pvt. Ltd.Appellant Vs. Frontline (NCR) Business Solutions Pvt. Ltd.Respondent Present For Appellant: Mr. Partho Bhattacharya, Advocate For Respondent: Mr. Rajiv Narayan, Advocate ORDER

(Virtual Mode)

22.02.2021: Learned counsel for the appellant submits that the Director of the company who was authorised to file this appeal has been passed away, therefore, the company has to pass a new Resolution to authorise any other Director. Learned counsel for the appellant submits that for this procedure some time will consume, therefore, the case may be adjourned. Appellant is directed to move the appropriate application. Learned counsel for the Respondent submits that he has already filed the reply affidavit which is taken on record. Considering the submissions of the appellant, the matter is adjourned. Let the matter fixed on **5th April, 2021.**

[Justice Jarat Kumar Jain] Member (Judicial)

> [Mr. Kanthi Narahari] Member (Technical)

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